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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 237 of 1994

Date of decision: April 27, 1994

Sukadev Das

...

Applicant

Versus

Union of India & Others

...

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *Ans*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not? *Ans*

H. Rajendra Prasad
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

27 APR 94

K. P. Acharya
(K. P. ACHARYA)
VICE CHAIRMAN

27-4-94

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Sukadev Das	...	Applicant
Versus		
Union of India & Others	Respondents
For the Appblicant	... M/s. S.K. Mohanty, S.P. Mohanty, Advocates.	
For the Respondents	... Mr. Ashok Mishra, Sr. Standing Counsel (Central).	

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE- CHAIRMAN
&
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADM)

JUDGMENT

K. P. ACHARYA, V.C. In this application under section 19 of the Administrative Tribunals Act 1985, the petitioner prays for a direction to the Opposite Parties to regularise the services of the petitioner and to appoint him as a postal packer which would be filled up permanently and lying vacant in the Chandini Chowk Head Post Office. Petitioner is now working on daily wage basis in the post of a packer in Chandini Chowk Head post Office. Petitioner's prayer is to order regularisation of his services against the said post.

2. We did not think it justifiable to keep this simple matter pending and therefore, with the consent given by counsel for both sides, we have heard

Mr. Mohanty learned counsel appearing for the petitioner and Mr. Mishra learned Senior Standing Counsel (Central) on merits. We would direct that in case the petitioner makes an application for the post of packer in the Chandinichawk Head Post Office in which regular candidates are to be considered for appointment, the petitioner's case be considered alongwith others and he/she whoever is found to be suitable order of appointment issued in his/her favour. Petitioner's counsel mentions to us that the petitioner is now placed against Sl. No.1 in the seniority list prepared for the casual labourers. We do not know the correct position. The concerned authority may take notice of the same if it is true and correct.

3. Thus, the original application is accordingly disposed of. No costs.

MEMBER (ADMINISTRATIVE) 27 APR 94

27 APR 94

L. M. G. 27-4-94
VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty
April 27, 1994.